[Shri Salman Khursheed]

- (12) S.O. No. 531(E), dated the 16th August, 1991 allowing the import of Cars, Station Wagons, Jeeps, Scooters etc. under OGL, subject to certain conditions.
- (13) S.O. No. 559(B), dated the 29th August, 1991 removing the conditions governing the issue of OGL.
- (14) S.O. No. 560(E), dated the 29th August, 1991 allowing Nonresident Indians to import Aircraft spares under OGL out of their own foreign exchange resources abroad for maintenance purposes.

[Placed in Library See No. LT-636/91 for (1) to (14)]

- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce under sub-section (3) of section 16A of the Export (Quality Control and Inspection) Act, 1963:—
 - (1) S.O. No. 481(E), dated the 25th July, 1991, exempting from purview of sub-section (d) of section 6 of Export (Quality Control and Inspection) Act, 1963 for export of Agriculture and Food Products, Fruit Products, Fish and Fishery Products, Chemical & Allied Products, Engineering Products, Jute Products, Coir Products including Coir Yam (Baled) and Coir Yarn (No_n Baled), Hand Knotted Wollen Carpets, Footwear and Footwear Components and Human Hair (Double Drawn).
 - (2) S.O. No. 482(E), dated the 25th July, 1991 exempting from purview of subsection (d) of section 6 of Export (Quality Control and Inspection) Act, 1963 for export of Agriculture and Food Products, Fruit Products, Fish & Fishery Products, Chemicals & Allied Products, Jute Products, Coir Products including Coir Yarn (Baled) and Coir Yam (Non-Baled), Hand Knotted "Woollen Carpets and Human Hair Double Drawn by the Star Trad-

Offices & Profit—Adopted

ing Houses, Trading Houses an< Export Houses.

[Placed in Library See No. LT 576/91 for (1) and (2)]

MOTION FOR ELECTION TO THE JOINT COMMITTEE ON OFFICE! OF PROFIT

THE MINISTER OF LAW, JUST ICE AND COMPANY AFFAIR! (SHRI K. VIJAYA BHASKARI REDDY): I move the following Mo tion:—

"That this House concurs in the recommendation of the Lok Sabh that a Joint Committee of the Houses to be called the Joint Comm fttee of Offices of Profit be cons tituted for the purposes set out *h* the Motion adopted by the Lol Sabha at its sitting held on the 26tl July, 1991, and resoles that this Ho use do join in the said Joint Com mittee and proceed fo elect, in ac cordance with the system of pro portional representation by mean of the single transferable vote, fiv members from among the member of the House to serve on the sai(Joint Committee."

The question was put and the motio: was adopted.

THE DEPUTY CHAIRMAN: Spec ial Mentions. (Interruptions).

SHRI YASHWANT SINHA (Bihar] Madam, I have been given permissio: to raise the matter. (Interruptions)

The Chairman has given me permis sion to raise a matter during this pel iod. (*Interruptions*).

THE DEPUTY CHAIRMAN: Th Chairman has permitted him to mak a Special Mention. (Interruptions). Please . sit down. (Interruptions).

SHRI YASHWANT SINHA: I hav been given permission. You are awai of it, Madam. (Interruptions).

THE DEPUTY CHAIRMAN: Wh; is it about? (Interruptions).

SHRI S. VIDUTHALAI VIRUMI (.Tamil Nadu): Madam, the henchmen of the State Government assualted the DMK legislator in the Tamil Nadu Legislative Assembly.

(Interruption).

(Interruptions),

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam, I am on a point of order. (Interruptions). I want to know, is there any difference between a dhoti and a saree? Because if it is bad to remove a saree, it is equally bad to remove a dhoti (Interruptions). This is precisely what happened in Tamil Nadu Assembly. Somebody's dhoti was being removed. (Interruptions). So this Parliament should express diapproval of the removal of dhoti as much as the removal of a saree.

THE DEPUTY CHAIRMAN: We talk about our House. We don't take cognisance of what happened in the State Assembly. (Interruptions).

SHRI P. UPENDRA (Andhra Pradesh): Madam, it is a very serious matter. Why are you laughing?

THE DEPUTY CHAIRMAN: I am laughing at... (Interruptions)... Go back to your seat and I will permit you. ... (Interruptions)... When you go back, I will permit you, but only one person, not everybody...

(Interruptions)

SHRI V. NARAYANASAMY (Pondicherry) : Madam, I should also be permitted.

SHRI SUBRAMANIAN SWAMY: Madam, I am on a point of order. Is there any difference between a dhoti and a *saree?*

(Interruptions)

SHRI S. VIDUTHALAI VTRUMBI: *

SHRI TTNDIVANAM G. VENKA-TARAMAN (Tamil Nadu): *

SHRI K. K. VEERAPPAN (Tamil Nadu)

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SHRI T. A. MOHAMMED SAQHY. (Tamil Nadu): *

THE DEPUTY CHAIRMAN: Order, order. ... (Interruptions) ... Please go back. ... (Interruptions)... Order, order.

SHRI DAVID LEDGER (Assam):*

SHRIMATI BIJOYA CHAKRA-VARTY (Assam):*

THE DEPUTY CHAIRMAN: I have not permitted you, Mrs. Chakravarty. Please sit down. I have not permitted you. Please sit down. It will not go on record. ...(Interruptions)...

SHRI DAVID LEDGER:* SHRI S. VIDUTHALAI VIRUMBI: * DR. NAGEN SAIKIA (Assam):*

SHRI TINDIVANAM G. VENKA-TRAMAN:*

THE DEPUTY CHAIRMAN: I say, we cannot discuss anything which has happened in the Assembly. It is not going on record. Mrs. Chakravarty, I have not permitted you. Please don't make noise. ... (Interruptions)...

SHRIMATI BIJOYA CHAKRAVARTY:

SHRI S. VIDUTHALAI VIRUMBI: *

SHRI TINDIVANAM G. VENKAT-RAMAN: *

SHRI DAVID LEDGER:*

THE DEPUTY CHAIRMAN: It is not going on record. There is no point in speaking. ... (Interruptions) ... It is not going on record. So there is no point in speaking.

SHRI P. UPENDRA: Madam, you said, you would allow them.

THE DEPUTY CHAIRMAN: I will allow them on Tamil Nadu, not on Assam... (Interruptions)

^{*}Not recorded.

SHRIMATI **BIJOYA** CHAKBA-VARTY:*

(Interruptions)

SHRI **SUBRAMANIAN** SWAMY: Madam, there is one important point. When China is normally regarded as a friendly country, the Chief Minister of the- State had said that China was involved in the internal affairs of India. It, is a very serious matter. It is something about which the Parliament must know the truth.

Let the Government make a statement. So far we have never made allegations against China's involvement. ... (Interruption) ... But Pakistan is. doing that. The new element involved is China. So far we have been saying....

THE DEPUTY CHAIRMAN: Mr. Subramanian Swamy, please take your seat

(Interruptions)

SHRI V. NARAYANASAMY:* SHRI BHUBANESWAR KALITA fAssarr,):*

SHRIMATI **BIJOYA** CHAKRA-VARTY.*

THE DEPUTY CHAIRMAN: Mrs. Cluikarvarty. please take your seat. What hapened in Tamil Nadu? ... (Interruptions)... Mrs. Bijoya Chak-ravor'y. will you take your seat?

SHRI V. NARAYANASAMY:* SHRI BHUBANESWAR KALITA:* SHRI DAVID LEDGER: * SHRI Y. NARAYANASAMY:*

SHRIMATI BIJOYA CHAKRA-VARTY:

THE DEPUTY CHAIRMAN: Mrs. Chakravarty, will you please sit down? Please sit down. It is not going on record. ... (Interruptions) ... Take your seats. Please sit

SHRI TTNDJVANAM G. VENKAT-RAMAN: I want to represent this,

Madam. Yesterday in the Tamil Nadu Assemoly a DMK Member was evicted from

the House.... (Interrupt tiontt) ...

THE DEPUTY CHAIRMAN: Just a minute, please. (Interruptions)...

SHRI V. NARAYANASAMY: If he is allwed, I may also be allowed.. (Interruptions) ...

AN HON, MEMBER: Madam, this is not a State Legislative Assembly. (Interruptions) ...

THE DEPUTY CHAIRMAN: That is what I wanted to say. Will you please sit down? (Interruptions)...

SHRI TINDIVANAM G. VENKAT-RAMAN: Madam, we have got a grievance. (Interruptions) ...

THE DEPUTY CHAIRMAN: Just a minute, please. (Interruptions)... Will you sit down for a minute? (Interruptions)____ Just one minute, please. (Interruptions) ... You see, what happens in the other House or what happens in a State Assembly we do not discuss over here, however horrible the thing might have been. We don't discuss it here. When there were other matters of Tamil Nadu Assembly, I did not permit them to be discussed in this House. In the same way I do not permit this. (Interruptions) ... I am not allowing. (Interruptions) ... I don't allow. (Interruptions)... Just a minute. please. Will you please sit down? (Interruptions) ... Will you sit down? (Interruptions)...

SHRI SUBRAMANIAN SWAMY: Madam. when a sari was pulled you allowed it; but when a dhoti was pul-, led you are not allowing it. What is the difference between the two? (Interruptions) ...

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): Humiliation and stripping of wemen has been brought on the floor of the House repeatedly. I am truly sympathetic to

^{*}Not Recorded.

I hear you how can I say that I won t allow

SHRI S. VIDUTHLAI VIRUMB1 Madam, you told that you will allow. (Interruptions) ...

THE DEPUTY CHAIRMAN: How do I know what you are raising? (Interruptions) ... Just a minute. (Interruptions) . ., Please, just a minute. (Interruptions) .. .WiU you listen to ma? I don't know what you are raising. When you raised the issue then only I can stop you. I will never allow you to raise anything that happened in the State Assembly. (Interruptions) ...

SHRI V. NARAYANASAMY: Where were these people when Jaya-lalitha's sari was pulled? What were they doing? (Interruptions) ...

THE DEPUTY CHAIRMAN: Why didn't you ask for a special mention? I got information in the morning at 8 o'clock. It came in the newspapers (Interruptions)

SHRI DIPEN GHOSH (West Bengal): People from Punjab have come to Delhi and are .sitting in dharna...

THE DEPUTY CHAIRMAN: I have allowed him: he has got a special mention on it, but not now. I cannot allow everybody at the same time. (Interruptions) I want to explain to you again, I am trying to tell you the rule which is that anything happening inthe other House or in the State Assemblies is not raised over here, however horrible it is. I repeat it, you might condemn what happened over there but please don't describe anything. Say what happened is bad and it should not happen anywhere. That is all I can permit you, not to describe what all happened. (Interruption) Anything happening like that is wrong.

SHRI TINDIVANAM G. VENKAT-RAMAN: I want to put it this way, Madam. The constitutional machinery is not working properly there.. . (Interruptions)

women and I am equally sympathetic to men. (Interruptions).... It is a thing of common concern. This is a matter of morality. Whatever the limits of democracy are, if we come to the hallowed House and be stripped it is so humiliating for the House, Madam. Can you imagine if Members are paraded around... (Interruptions)

SHRI A. G. KULKARNI (Maharashtra): Madam, it is disgusting that we discuss such filthy matters in this House. You can make jokes. (Interruptions) . . . Why don't you stop it? (Interruptions)...

THE DEPUTY CHAIRMAN: I am going to stop it. (Interruptions)..

SHRIMATI RENUKA CHOWDHURY'. What is this, Madam? (Interruptions) ...

SHRI V. NARAYANASAMY: What has happened inside the Assembly of Best Bengal? (Interruptions) . . .

THE DEPUTY CHAIRMAN: I am not allowing it. Mr. Kulkami, will you please sit down? (Interruptions) ... I am not allowing it. Will you please sit down, Mr. Kulkarni? (Interruptions) . . . Please take your seat. Shri Yashwant Sinha. (Interruptions) ... I am not permitting. (Interruptions) . . .

SHRI P. UPENDRA: Madam, you have permitted him. (Interruptions) ...

THE DEPUTY CHAIRMAN: I have not permitted. I said, "You go back". I don't know what he was raising. When he raised it I find I can't permit it.

SHRI P. UPENDRA: Madam, you said, "You go back. I will allow you." (Interruptions) . ..

THE DEPUTY CHAIRMAN: Yes. I said, "You go back. I will allow you." But when I came to know what he is raising I said, "No, I (Interruptions) . . . won't permit". Before

THE DEPUTY CHAIRMAN: No description. Just say anything of this kind should be condemned.

श्री सिकस्थर बद्धाः (मध्य प्रदेश) जो नारायणस्वामी जी ने कहा है कि उस स्रादमी ने कांग्रेस की तीहींन की यी तभी ऐसा उसके साथ हुआ। अगर एसा यहां हुआ तो हम लोगों को अपनी धीती संभाल कर रखनी होगी।

SHRI TINDIVANAM G. VENKAT RAMAN: There is a constitutional breakdown. The constitutional machinery is not working properly there. Opposition Members are actually thrown out. They are assaulted. (Interruptions) Why is this gentleman disturbing me like this? (Interruptions')

SHRI CHATURANAN MISHRA (Bihar): Why are you quarrelling? Let him finish and then you can say what you want to. (Interruptions)

SHRI TINDIVANAM G. VENKAT-RAMAN: The Chairman has permitted me. There is no safety for Opposition Members in the Assembly there. When something was raised in the Assembly by Mr. Parithi Hamvazhuthi, he was simply bundled and thrown out by AIADMK and Vazha-ppadi group Members. There are two groups now in the Congress. There are 36 Members on the one side and 24 on the other.

THE DEPUTY CHAIRMAN: " Two wrongs will never become one right. So, let us condemn such actions. Whatever has hapened in the past is also condemnable and whatever has happened in the present is also condemnable... (Interruptions)... Yes, Mr. Yashwant Sinha... (Interruptions)...

RE. ABETMENT OF TERRORISM BY SOME NEIGHBOURING COUNTRIES

SHRI YASHWANT SINHA (Bihar): Madam, in the course of his reply in this House, the hon. Home Minister had levelled a very serious charge. He had said that a superpower was behind the assassination of late Shri Rajiv Gandhi. Whatever

might have happened to that statement.. (Interruptions) ... It was a charge made by no less a person than the hon. Home Minister. We now have a Chief Minister of a State—I am referring to the Assam Chief Minister—who has made a statement in the State Assembly... (Interruptions) ...

THE DEPUTY CHAIRMAN: As I have already said, we cannot raise any issue of the State Assemblies here... (Interruptions)...

SHRI YASHWANT SINHA: I am raising an issue which the Chief Minister has raised. He has alleged that ULFA has links with Bangladesh, China and Pakistan... (Interruptions) ...

SHRI BHUBANESWAR KALITA (Assam): You cannot discuss the State Assembly here... (Interruptions) ...

SHRI YASHWANT SINHA: This has appeared in the news-papers... (Interruptions)... I am not discussing what hapened in the State Assembly. I am just saying what the Chief Minister had said... (Interruptions) ...

SHRI BHUBANESWAR KALITA: You cannot discuss it here. The Chair has already given a ruling 'that whatever hapened in the State Assemblies would not be discussed... (Interruptions) ... We are going by the ruling of the Chair... (Interruptions) ...

SHRI V. NARAYANASAMY (Pondicherry): You cannot discuss it. ... (Interruptions) ... You cannot discuss the statement of a Chief Minister.. . (Interruptions) ...

SHRI KAMAL MORARKA (Rajasthan): Is Saikia above the law? Why cannot Saikia's statement be discussed?... (Interruptions)... Mr. Saikia is a Chief Minister and whatever he says can be discussed... (Interruptions) ...